

बिहार के सारन जिले में उद्योगों की स्थापना करना

*32. श्री सत्य देव सिंह : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इस बात को ध्यान में रखा है कि बिहार के सारन जिले में जितने साखाना का उत्पादन होता है वह वर्ष के केवल 4 महीनों के लिए ही पर्याप्त होता है, इस सघन जनसंख्या वाले क्षेत्र में लोगों को रोजगार दिलाने की दृष्टि से वहाँ कोई नया उद्योग स्थापित करने संबंधी कोई प्रस्ताव सरकार के विचाराधीन है ;

(ख) यदि हाँ, तो इस बारे में तथ्य क्या हैं ; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

उद्योग मंत्रालय में राज्य मंत्री (डा. चरनजीत चानना) (क) बिहार के सारन जिले में सरकारी क्षेत्र में एक नया उद्योग स्थापित करने से संबंधित किसी प्रस्ताव पर भारत सरकार इस समय विचार नहीं कर रही है ।

(ख) प्रश्न ही नहीं उठता ।

(ग) सरकारी क्षेत्र में उपक्रम की स्थापना केवल जनसंख्या के घनत्व पर ही नहीं अपितु तकनीकी-आर्थिक पहलुओं पर निर्भर करती है । भारत के राज्यों में बिहार ही एक ऐसा राज्य है जहाँ देश के सरकारी क्षेत्र के उपक्रमों में पहले से ही सर्वाधिक विनियोग किया गया है ।

Fall in Planned Expenditure on Development of Atomic Energy

*33. SHRI MAGAN BHAJ BAROT: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that during the period between 1977 to 1979 there was fall in the planned expenditure as regards development of atomic energy and allied fields of fundamental researches; and

(b) if so, whether Government are aware that there is need to step up the development expenditure on peaceful uses of atomic energy and other allied fields of fundamental research; and

(c) if so, what steps Government propose to take in this regard?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) and (b). Yes, Sir. The shortfall is mainly due to (i) tapering off to expenditure on certain projects which had reached an advanced stage of completion, (ii) difficulties in getting sophisticated items of equipment due to various factors including problems in the factories of the Suppliers and (iii) expenditure on some new projects not picking up to the expected level.

(c) Action to speed up sanction of planned projects and execution of sanctioned projects, including intensification of efforts to reduce delays in effecting supplies of major equipment, is being taken. It is expected that expenditure during 1980-81 will pick up

Report by Minorities Commission

*34. SHRI ZAINUL BASHER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Minorities Commission has submitted any report to Government;

(b) if so, on what matters; and

(c) whether Government have accepted any of the recommendations of the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). The Minorities Commission submitted its first Annual Report in February 1979 for the year 1978 detailing its activities; the printed copies and the Hindi version were made available on 16th June, 1979.

Steps are being taken to place the first Annual Report of the Commission before the Houses of Parliament. Though the matter was being processed, this could not be done earlier owing to the resignation of the then Councils of Ministers in July and

August 1979, and also the dissolution of the Lok Sabha in August 1979. In addition to this the Commission has also submitted the following eight reports. The latest position of action taken on each of these reports is indicated below:

Sl.No.	Particulars of report	Action taken
1	Report on Aligarh Muslim University (Amendment) Bill, 1978. (May, 1978)	A copy of the Minorities Commission's report on Aligarh Muslim University (Amendment) Bill, 1978 together with the Memorandum of the action taken by the Government was laid on the Tables of both the Houses of Parliament on 19-3-1979.
2	Report on communal disturbances in Pernam but that took place in July-September, 1978. (November, 1979).	The recommendations pertain to the Government of Tamil Nadu. That Government furnished their comments to the Minorities Commission on 12-2-1979. Further action by the State Government to consider implementation of the recommendations is being expedited.
3	Report on communal disturbances in Aligarh. (December, 1978).	The recommendations of the Commission related to the Government of Uttar Pradesh and the Central Government. Information regarding action taken on the recommendations concerning the Central Government was given in the Lok Sabha in reply to Unstarred question No. 336 for 21-2-79.
4	Report on the dispute over construction of a Shiva Temple near Gurdwara Manji Sahib, Karnal (Haryana). (April, 1979).	Necessary action to implement the recommendations of the Minorities Commission is to be taken by the Government of Haryana. This Ministry has been pursuing the matter with the State Government so as to expedite their decision and final reply to the Commission.
5	Report on the rehabilitation of the sufferers of communal disturbances in Jamsheipur (Bihar). (April, 1979).	The recommendations of the Commission relate to the Government of Bihar. The Central Government have been pursuing the matter with the State Government to expedite their decision.
6	Report on Shri O. P. Tyagi's Freedom of Religion Bill, 1978 and Arunachal Pradesh Freedom of Religion Act, 1978. (May, 1979).	This report was prepared by the Minorities Commission on receipt of representations from various Christian Organisations. The report also dealt with the Arunachal Pradesh Freedom of Religion Act, 1978 and certain issues pertaining to that State. Shri Tyagi's Bill lapsed with the dissolution of the 6th Lok Sabha. Reply on this and the other relevant aspects was sent to the Commission in September 1979.

Sl. No. Particulars of report

Action taken

7 Report on the status of Punjabi language in Union Territory of Delhi. (May, 1979). A reply was furnished to the Minorities Commission on 5th November 1979.

8 Report on the U.P. Christian Public Religious Institutions (Temporary Restrictions on Transfer of Properties) Ordinance, 1978. (May/June, 1979). The Government of Uttar Pradesh had forwarded the proposed Ordinance to the Ministry of Home Affairs for previous instructions of the President under Article 213(1) of the Constitution of India. Comments in the matter were sought from the Minorities Commission and the State Government. A final reply from the latter is awaited

Meeting of Home Minister with Leaders of Political Parties at Gauhati

*35. SHRI ATAL BIHARI VAJ-PAYEE:

SHRI P. K. KODIYAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether leaders of all political parties, except the Janata Party, met him jointly on February 24, 1980 at Gauhati; and

(b) if so, the outcome of the meeting?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) Political parties welcomed the initiative of Government to find a solution satisfactory to all concerned. During discussions, they referred to the apprehensions of the various sections of people of Assam and felt that these should be speedily allayed. Almost all of them were of the view that 1971 Electoral Rolls should be the basis for identifying foreign nationals.

राष्ट्रीय पुलिस आयोग का प्रतिवेदन

*36. श्री चन्द्र पाल शंभानी :

श्री समर मुखर्जी :

क्या गृह मंत्री निम्नलिखित जानकारी दर्शाने वाला विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय पुलिस आयोग का तृतीय प्रतिवेदन इस बीच प्रकाशित हो चुका है ;

(ख) यदि हां, तो उसकी मुख्य सिफारिशें क्या हैं ; और

(ग) उनके कार्यान्वयन के लिए सरकार क्या कार्यवाही करेगी ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) से (ग). राष्ट्रीय पुलिस आयोग ने 1 फरवरी, 1980 को अपना तीसरा प्रतिवेदन सरकार को प्रस्तुत कर दिया है। प्रतिवेदन में की गई सिफारिशों पर विचार किया जा रहा है।

Report of L. P. Singh Committee

*38. SHRI G. M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the L. P. Singh Committee appointed to make suggestions with respect to Intelligence Bureau and Central Bureau of Investigation has submitted its report;